

<i>Sl. No.</i>	<i>Name of the hospital</i>	<i>Name of the District</i>
5.	ESI Hospital, Vadavathoor	Kottayam
6.	ESI Hospital, Beach Word, Allepey	Allepey
7.	ESI Hospital, Udyogmandal	Ernakulam
8.	ESI Hospital, Ernakulam	Ernakulam
9.	ESI Hospital, Olarikkara	Trichur
10.	ESI Hospital, (TB) Matagunnathukavu	Trichur
11.	ESI Hospital, Feroke	Kozhikode
12.	ESI Hospital, Thottada	Cannonore
13.	ESI Hospital, Jainmedu, Palghat	Palghat

**Cases of Atrocities on Scheduled Castes and Scheduled Tribes**

10186. SHRI TEJ NARAYAN SINGH:  
Will the Minister of WELFARE be pleased to state:

(a) whether the National commission for Scheduled Castes and Scheduled Tribes while recommending certain amendments to the current laws dealing with atrocities on Scheduled Castes and Scheduled tribes, have indicated police and Administration for their approach in handling these cases;

(b) if so, the number of law enforcement officials found guilty while dealing with the cases of atrocities on Scheduled castes/ Scheduled tribes during the year 1989-90;

(c) the action Government have taken/ proposed against such officials; and

(d) the steps proposed to curb this menace?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (A) YES, SIR.

(b) and (c). The study was limited to examination of one thousand eternity cases, with the objective of identifying general cases, and suggesting general remedies. The study has not pinpointed responsibility on any individual police Officer/officials. The lapses highlighted in the report are: Delayed visits by the Police Authorities to the scene of crime, and undue delays in filing the charge sheets, filing of defective charge sheets, protracted pendency of cases before courts, delays and failures in the disbursement of relief to the victims of atrocities and the like.

(d) The study report is carefully being examined.

**Super Bazar Vs. CGHS**

10187. SHRI NAND KUMAR SAI:  
SHRI RAMJI LAL SUMAN:  
SHRIRESHAMLALJANGDE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Government has been drawn to the news-item appearing in the Indian Express dated 9 May, 1990 under the caption "Super Bazar-CGHS Tussle-Patients suffer the most";

(b) if so, the facts in this regard; and

(c) the remedial measures taken or proposed to be taken to help patients in getting medicines in time and also that they get the reimbursement of the money spent on purchase of medicines without difficulty and inconvenience?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):  
(a) Yes, Sir.

(b) and (c). All allopathic medicines included in the formulary are procured from Medical Store Organisation. Medicines which are not supplied by the Medical Store are indented from Super Bazar. In emergent cases, authority slip is also given to the beneficiaries to procure the medicines from Super Bazar without any payment. In the event of non-availability of medicine in Super Bazar, the beneficiary is authorised to purchase it from open market and get reimbursement from Super Bazar. There was a sharp increase in the supply of medicines by Super Bazar to the dispensaries and individual beneficiaries with the result, that number of claims for re-imburement had increased considerably. The following remedial steps are being taken to ensure that the Scheme functions smoothly and no inconvenience is caused to CGHS beneficiaries:-

1. Medicines not supplied by Medical Store Organisation may be procured from manufacturers direct;

2. More local chemists are being appointed in Delhi.

[*Translation*]

### Liquor from Molasses

10188. SHRI PRAHLAD SINGH PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the liqueur prepared from unfit molasses is injurious to health; and

(b) if so, the penal provisions for persons who use such molasses?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):  
(a) According to the specifications formulated by Bureau of Indian Standards, Sugar cane molasses may be used only in manufacture of Rum. The specifications for Rum stipulate that it shall be free from injurious ingredient.

(b) Under the provisions of Prevention of Food Adulteration Act, 1954 sale of any article of Food, injurious to health is punishable with imprisonment for a term which shall not be less than one year but which may extend to six years and with fine which shall not be less than thousands rupees.

### Cotton Spinning Mill at Kampil

10189. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of TEXTILES be pleased to state:

(a) the production target of cotton spinning mill at kampil in Farrukhabad district;

(b) whether the said targets have been achieved; and

(c) if not, the reasons therefor?